

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 24605 OF 2020

Between:

Duvvuri Sai Madhav Reddy, S/o D.Srihari Reddy, Aged about 19 years, Occ:
Student, R/o. B-6 Ashok nagar, Opp.Asian Jyothi, Hyderabad, Medchal-Malkajgiri
Dist, Telangana - 500049

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. KNR University Health Sciences, Warangal, Rep. by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2, in not considering the petitioner for counseling and admission into MBBS/BDS Course under Management (B&C) Quota for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider and include the petitioner name for the next round of counseling/stray vacancies for admission into the MBBS/BDS Course under Management (B&C) quota for the academic year 2020-21 in next round of counseling/stray vacancies.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions directing the 2nd Respondent to consider the petitioner and allow to participate in the counseling under Management Quota (B&C) for admission into the MBBS/BDS Course for the academic year 2020-21 in next round of counseling/stray vacancies pending disposal of the above writ petition.

Counsel for the Petitioner: SRI SRINIVASA RAO PACHWA

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.24605 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Srinivasa Rao Pachwa, learned counsel appears for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER

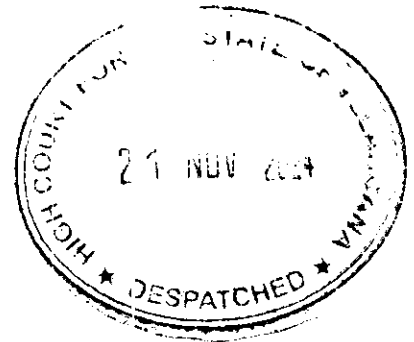
To,

1. One CC to SRI SRINIVASA RAO PACHWA, Advocate [OPUC]
2. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

MP
LS *lg*

HIGH COURT

DATED: 18/10/2024



ORDER

WP.No.24605 of 2020

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

*7 copies
B
4/11/24*